

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

35

OA.734/97

dt.13-6-1997

Between

A. Venkatesu

: Applicant

and

1. Union of India, rep. by
the Chief PMG, Andhra Pradesh Circle
Hyderabad 500001

2. The PMG, Kurnool Region
Kurnool 518005

3. Supdt. of Post Offices
Kurnool Division,
Kurnool 518001

4. Sri Chandra Sekhar Naik : Respondents

Counsel for the applicant : Y. Appalaraju
Advocate

Counsel for the respondents : N.R. Devaraj
SC for Central Govt.

CORAM

HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.) *Q*
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HON. MR. B.S. JAI PARAMESHWAR, MEMBER (JUDL.) *Jai*
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Judgement

Oral order (per Hon. Mr. H. Rajendra Prasad, Member(Admn.))

Heard Sri U.R.S. Gurupadam, on behalf of Sri Y. Appalaraju, learned counsel for the applicant, and Sri N.R. Devaraj, learned counsel for the respondents.

1. The basic grievance of the applicant in this OA is two-fold. First, that respondent-4 who is stated to have been selected for the post of ED BPM, Uppalapalli, does not fulfil the requirements of appointment in as much as he is alleged to be a resident of a place which is outside the Employment Exchange jurisdiction of the said Branch office. Second, respondent-4 is stated to have been selected on the ground that he belongs^{ed} to ST whereas the notification announcing the vacancy did not specify that the post was so reserved for ST candidates.

2. Under the circumstances it is considered proper and adequate to direct Respondent-2 i.e., Post Master General, Kurnool, Region, to review the whole process of selection to this particular post, if only to ensure that all rules and regulations have been duly followed.

3. A copy of this OA shall be sent to the said respondent i.e., Post Master General, Kurnool, to facilitate proper examination of the case with reference to the averments contained herein. This exercise may be completed within 30 days of the receipt of the copy of this order, and necessary orders passed in the light of facts that may be revealed in course of the review.

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4. If the applicant has not been relieved of his duties till today he shall not be dislodged from the post until the decision of the PMG, Kurnool, is communicated to him as directed in the previous paragraphs.

5. It was intimated by the learned counsel for the respondents at this stage that the post of PMG, Kurnool Region, has since been shifted from there and does not exist in the Circle any longer. If this is true, the expression 'Director Postal Services, Kurnool Region' shall be substituted for the expression 'PMG, Kurnool Region' wherever it occurs.

6. The applicant shall have the liberty to reagitate his grievance at a later stage, if advised.

7. Thus the OA is disposed of at the admission stage.

(B.S. Jai Parameswar)
Member (Judl)

131619

(H. Rajendra Prasad)
Member (Admn)

Dated : June 13, 97
Dictated in Open Court

Deputy *Amulya*
Registrar (D) C.I.

sk

O.A.734/97.

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To

1. The Chief Postmaster General,
Andhra Pradesh Circle,
Union of India, Hyderabad-1.
2. The Postmaster General, Kurnool Region,
Kurnool-5.
3. The Superintendent of Post Offices,
Kurnool Division, Kurnool-1.
4. One copy to Mr. Y. Appala Raju, Advocate, CAT. Hyd.
5. One copy to Mr. N. R. Devraj, Sr. CGSC. CAT. Hyd.
6. One copy to Hon'ble H. Rajendra Prasad, Member (A) CAT. Hyd.
7. One copy to D.R. (A) CAT. Hyd.
8. One spare copy.

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COURT

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE
VICE-CHAIRMAN
and

THE HON'BLE MR.H.RAJENDRA PRASAD: M(A)
The Hon'ble M.R.G. Jai Prakash Narayan: M(G)

Dated: 13-6-1997

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in

C.A.No. 734/97

T.A.No.

(w.p.)

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

A/WC/ANJ/af

pvm

